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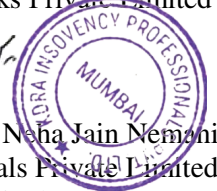
**INVITATION FOR EXPRESSION OF INTEREST FOR
4B NETWORKS PRIVATE LIMITED
OPERATING IN VARIOUS SERVICES UNDER THE REAL ESTATE SEGMENT LIKE LOAN
SERVICE, SITE VISIT AND BROKER SUBSCRIPTION HAVING OPERATION IN INDIA**
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	4B Networks Private Limited PAN No. AABCZ6271C CIN No – U73100MH2020PTC349457
2.	Address of the registered office	4th Floor, Gayatree Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3.	URL of website	Website of the Corporate Debtor is not available.
4.	Details of place where majority of fixed assets are located	Mumbai.
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7.	Number of employees/ workmen	No employees at present
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
10.	Last date for receipt of expression of interest	Saturday, 7 December, 2024
11.	Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12.	Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13.	Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15.	Last date for submission of resolution plans	Wednesday, 29 January, 2025
16.	Process email id to submit Expression of Interest	cirp.4bnetworks@gmail.com

Date: 22nd November, 2024
Place: Mumbai

For 4B Networks Private Limited


Neha Jain Nemani
For KDAR Insolvency Professionals Private Limited
Resolution Professional - 4B Networks Private Limited (Under CIRP)



Reg. No: IBBI/IPA-001/IP-P-02465/2021-2022/13927

Correspondence Address of the Resolution Professional: Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053.



LTI Mindtree Limited

(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693
 Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India, Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
 E-mail: investor@ltimindtree.com Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTI Mindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTI Mindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com.

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before **February 16, 2025**, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTI Mindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000 Email: rtf_helpdesk@linkintime.co.in.

For LTI Mindtree Limited

Sd/-
Angna Arora
 Company Secretary
 and Compliance Officer
 ACS-17742

Place: Mumbai
 Date: November 22, 2024

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

C.P (CAA)/193/MB/2024 IN CA(CAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013;
 AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder;
 AND

In the matter of Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors ('Scheme')

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India ... First Petitioner Company/
 CIN: L31300PN2000PLC202408 Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India. ... Second Petitioner Company/
 CIN: U72900PN2021PLC199875 Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors ('Scheme') presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench ('NCLT'). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (Two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees for the same.

For Sterlite Technologies Limited & For STL Networks Limited

Amit Deshpande
 Authorised Signatory
 (ACS 17551)

Date: November 22, 2024
 Place: Pune

XNSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070
 Tel. 91 22 612 9100, Website: www.mseil.in Email id: secretarial@mseil.in
 CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose email addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.mseil.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting:	Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting:	Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> (NSDL Website) or contact NSDL, 301, 3rd Floor, Naman Chambers, G Block, Plot No. C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051 or call on the toll-free number(s): 1800-21-09911 and 022-4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e., NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022 - 4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited
 Sd/-
Durgesh Kadam
 Head – Legal and Company Secretary
 Membership No. F8496

Place: Mumbai
 Date: November 22, 2024

CONTAINER CORPORATION OF INDIA LTD.
 2nd Floor, NSC Business Park, New MIDC Building, Okhla Industrial Estate - 110029

TENDER NOTICE (E-Tendering Mode Only)

CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website www.tenderwizard.com/CCL.

Tender No./Bid Reference: CON/AREA-1/FC/Lockmen/CM/2024

Name of Work: E-Tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Railside and Inventory Management of Double Decker Locks at MML/Kharajwas

Estimated Cost: ₹ 2,63,97,180/- (incl. GST) for entire period of the contract

Period of Contract: Four + One (04 + 01) Years

Cost of Document: ₹ 1,000/- inclusive of all taxes and duties through e-payment

Earnest Money Deposit: ₹ 1,05,600/- (through e-payment only)

Tender processing fee: ₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment

Date and time of Sale (Online): From 22.11.2024 (at 15:30 Hrs.) to 07.12.2024 (upto 16:30 Hrs.)

Pre-Bid meeting: On 30.11.2024 at 15:00 Hrs.

Date of uploading of Corrigendum, if any: On or after 04.12.2024

Date and time of Submission of Bid: On 09.12.2024 at 15:30 Hrs.

Date & Time of opening of tender: On 10.12.2024 at 15:30 Hrs.

Place of Pre-Bid Meeting, Opening of Bids & Communication Address: Office of the Senior General Manager/C & O/Area-1, 2nd Floor, NSC Business Park, New MIDC Building, Okhla Industrial Estate, (Opp. NSC Okhla Metro Station), New Delhi - 110029

*Extension for MSE: CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details login to www.tenderwizard.com/CCL. Sr. General Manager/C&O/Area-1

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
 Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032
 E-Mail ID: contactus@jonjua.com; Website: www.jonjua.com;
 Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
 On behalf of the Board of Directors
 Sd/-
 Ms. Vaishali Rani
 Company Secretary and Compliance Officer

Date: November 21, 2024
 Place: Mohali, Punjab

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund- Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund- Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
 (Investment Manager to Edelweiss Mutual Fund)
 Sd/-
 Radhika Gupta
 Managing Director & CEO
 (DIN: 02657595)

Place : Mumbai
 Date : November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
 CIN: U65991MH2007PLC173409
 Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
 Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,
 Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

CHEMCRUX ENTERPRISES LIMITED
 CIN: L01110GJ1996PLC029329
 Regd. Off.: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodara-390007
 Email: qirishshah@chemcrux.com Ph.: 0265-2984803/2988903
 Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs ('MCA') from time to time ('MCA Circulars') and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champakali Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as a Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ('Cut-off date') and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered/updated their e-mail ids are requested to register/update the same with their respective Depository Participant/s or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent /dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cut-off date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7662, COP No.: 6672), Proprietor of M/s. Kashyap Shah & Co., Pracsing Company Secretaries, Vadodara to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022 - 4886 7000.

For CHEMCRUX ENTERPRISES LIMITED
 Sd/-
 Dipika Rajpal (Company Secretary)

Place : Vadodara
 Date : 21st November, 2024

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Schedule-I Form A Public Announcement
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1968
3. Authority under which corporate debtor is incorporated/ registered	RoC - Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBBI/IPA-001/IP-P00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohitrme@ihpmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohitrme@ihpmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/en/home/Downloads The Insolvency and Bankruptcy Board of India (IBBI), 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
 Date: 22nd November 2024 Name: Rohit Ramesh Mehra

FORM G
 INVITATION FOR EXPRESSION OF INTEREST FOR
4B NETWORKS PRIVATE LIMITED
 OPERATING IN VARIOUS SECTORS UNDER THE REAL ESTATE SEGMENT LIKE LEAN SERVICE

SITE VISIT AND BROKER SUBSCRIPTION HAVING OPERATION IN INDIA
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	4B Networks Private Limited PAN No. AABCZ6271C CIN No - U73100MH2020PTC349457
2. Address of the registered office	4 th Floor, Gayatri Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3. URL of website	Website of the Corporate Debtor is not available.
4. Details of place where majority of fixed assets are located	Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7. Number of employees / workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request be sent to: corp.4bnetworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request be sent to: corp.4bnetworks@gmail.com
10. Last date for receipt of expression of interest	Saturday, 7 December, 2024
11. Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12. Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13. Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15. Last date for submission of resolution plans	Wednesday, 29 January, 2025
16. Process email id to submit Expression of interest	corp.4bnetworks@gmail.com

Date: 22nd November, 2024
 Place: Mumbai

For 4B Networks Private Limited
 Sd/-
 Neha Jain Nemani
 Resolution Professional - 4B Networks Private Limited (Under CIRP)
 Reg. No. IBBI/PE-0059/IPA-1/2022-23/50037
 Correspondence Address of the Resolution Professional: Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053.

MUTUALFUNDS
 Sahi Haal

uti
 UTI Mutual Fund
 Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal
UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*		Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%	₹ per unit			
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	₹ 10.00	43.9435
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)					48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
 November 21, 2024
 Toll Free No.: 1800 266 1230
 www.utimf.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, Phone: 022 - 66786666, UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in, (CIN-L65991MH2002PLC137867).

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Ahmedabad



LTIMindtree Limited
(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693
Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India, Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
E-mail: investor@ltimindtree.com; Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before **February 16, 2025**, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000 Email: mt_helpdesk@linkintime.co.in

For LTIMindtree Limited
Sd/-
Angna Arora
Company Secretary
and Compliance Officer
Place: Mumbai
Date: November 22, 2024
ACS-17742

CONTAINER CORPORATION OF INDIA LTD.
TENDER NOTICE (E-Tendering Mode Only)
CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website (www.tenderwizard.com/CCL).

Tender No./ Bid Reference: CON/AREA-ITC/Lockmen/CLMK/2024

Name of Work: E-Tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Raiside and Inventory Management of Double Decker Locks at MMLPKhalawas

Estimated Cost: ₹ 2,63,97,180/- (incl. GST) for entire period of the contract

Period of Contract: Four + One (04 + 01) Years

Cost of Document: ₹ 1,000/- inclusive of all taxes and duties through e-payment

Earnest Money Deposit: ₹ 1,05,600/- (through e-payment only)

Tender processing fee: ₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment

Date and time of Sale (Online): From 20.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:00 hrs.)

Pre-Bid meeting: On 30.11.2024 at 15:00 hrs.

Date of upload of Corrigendum, if any: On or after 04.12.2024

Date and time of Submission of Bid: On 09.12.2024 at 15:00 Hrs.

Date & Time of opening of tender: On 10.12.2024 at 15:30 Hrs.

Place of Pre-Bid Meeting, Opening of Bids & Communication Address: Office of the Senior General Manager/C & O/Area-2 2nd Floor, NSIC Business Park, New MDDB Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi- 110020

*Exemption for MSE. CONCOR reserves the right to reject any or all the tenders without assigning any reasons therefor. For complete details login to www.tenderwizard.com/CCL. Sr. General Manager/C&O/Area-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Schedule-I Form A Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1968
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBBI/IPA-001/IP-P00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rshimra@bolmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohit@horizoncorp@gmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://bbi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 22nd November 2024
Name: Rohit Ramesh Mehra

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032
E-Mail ID: contactus@jonjua.com; Website: www.jonjua.com;
Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
On behalf of the Board of Directors
Sd/-
Ms. Vaishali Rani
Company Secretary and Compliance Officer

Date: November 21, 2024
Place: Mohali, Punjab

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place: Mumbai
Date: November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878, Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
4B NETWORKS PRIVATE LIMITED
OPERATING IN VARIOUS SERVICES UNDER THE REAL ESTATE SEGMENT LIKE LOAN SERVICE.

SITE VISIT AND BROKER REGISTRATION HAVING OPERATION IN INDIA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	4B Networks Private Limited PAN No. AABCZ6271C CIN No. - U73100MH2020PTC349457
2. Address of the registered office	4 th Floor, Gayatri Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3. URL of website	Website of the Corporate Debtor is not available.
4. Details of place where majority of fixed assets are located	Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7. Number of employees / workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
10. Last date for receipt of expression of interest	Saturday, 7 December, 2024
11. Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12. Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13. Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15. Last date for submission of resolution plans	Wednesday, 29 January, 2025
16. Process email id to submit Expression of Interest	cirp.4bnetworks@gmail.com

Date: 22nd November, 2024
Place: Mumbai

For 4B Networks Private Limited
Sd/-
Neha Jain Nemani
Resolution Professional - 4B Networks Private Limited (Under CIRP)
Reg. No. IBBI/PE-0069/IPA-1/2022-23/50037
Correspondence Address of the Resolution Professional: Unit # 207, Kshatrij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053.

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
C.P. (CAA)/193/MB/2024 IN CA(CAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013;
AND
In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder;
AND
In the matter of Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme)

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India ... First Petitioner Company/ Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India. ... Second Petitioner Company/ Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme) presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench (NCLT). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (Two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees to the same.

For Sterlite Technologies Limited & For STL Networks Limited
Sd/-
Amit Deshpande
Authorised Signatory
(ACS 17551)

Date: November 22, 2024
Place: Pune

XMSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamant Junction, L.B.S Road, Kuria (West), Mumbai - 400070
Tel. 91 22 612 9000, Website: www.xmse.in/ Email id: secretarial@mse.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamant Junction, L.B.S Road, Kuria (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose e-mail addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.xmse.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting:	Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting	Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> or contact NSDL, 301, 3rd Floor, Nanam Chambers, 6 Block, Plot No. C-32, Bandra Kuria Complex, Bandra East, Mumbai - 400051 or call on the toll-free number(s): 1800-21-09911 and 022-4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e., NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022 - 4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited
Sd/-
Durgesh Kadam
Head - Legal and Company Secretary
Membership No. F8496

Place: Mumbai
Date: November 22, 2024

CHEMCRUX ENTERPRISES LIMITED
CIN: L01110GJ1996PLC029329
Regd. Off: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodara-390007
Email: girishshah@chemcrux.com Ph.: 0265-2984803/2988903
Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs ('MCA') from time to time ('MCA Circulars') and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champaklal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as a Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ("Cut-off date") and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered /updated their e-mail ids are requested to register /update the same with their respective Depository Participant/s or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent/dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cut-off date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7662, COP No.: 6672), Proprietor of Ms. Kashyap Shah & Co., Practising Company Secretaries, Vadodara to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022 - 4886 7000.

For CHEMCRUX ENTERPRISES LIMITED
Sd/-
Dipika Rajpal (Company Secretary)

Place: Vadodara
Date: 21st November, 2024

MUTUALFUNDS
Sahi Hai

uti
UTI Mutual Fund
Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*	Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%			₹
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	₹ 43.9435
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)				₹ 48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra [E], Mumbai - 400051.
Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager) for UTI Mutual Fund
E-mail: invest@uti.co.in, [CIN:L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

BENGALURU

LTIMindtree
LTIMindtree Limited
 (Formerly Larsen & Toubro Infotech Limited)
 CIN: L72900MH1996PLC104693
 Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India. Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
 E-mail: investor@ltimindtree.com Website: www.ltimindtree.com

NOTICE
TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com.

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before **February 16, 2025**, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000. Email: rti.helpdesk@linkintime.co.in.

For LTIMindtree Limited
 Sd/-
Angna Arora
 Company Secretary and Compliance Officer
 ACS-17742

Place: Mumbai
 Date: November 22, 2024

CONTAINER CORPORATION OF INDIA LTD.
 TENDER NOTICE (E-Tendering Mode Only)

CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website (www.tenderward.com/CCL).

Tender No./Bid Reference: CON/AREA-1/TC/Lockmen/CM/K/2024

Name of Work: E-tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Raiside and Inventory Management of Double Decker Locks at MMLPKhastuwas

Estimated Cost: ₹ 2,63,97,180/- (incl. GST) for entire period of the contract

Period of Contract: Four + One (04 + 01) Years

Cost of Document: ₹ 1,000/- inclusive of all taxes and duties through e-payment

Earnest Money Deposit: ₹ 1,00,000/- (through e-payment only)

Tender processing fee: ₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment

Date and time of Sale (Online): From 22.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:00 hrs.)

Pre-Bid meeting: On 30.11.2024 at 15:30 hrs.

Date of uploading of Corrigendum, if any: On or after 04.12.2024

Date and time of Submission of Bid: On 09.12.2024 at 15:00 Hrs.

Date & Time of opening of tender: On 10.12.2024 at 15:30 Hrs.

Place of Pre-Bid Meeting, Opening of Bids & Communication Address: Office of the Senior General Manager/C & O/Area-1, 2nd Floor, NSIC Business Park, New MDOP Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi-110020

*Exemption for MSE: CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details login to www.tenderward.com/CCL. Sr. General Manager/C&O/Area-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
 Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 987212032
 E-Mail ID: contactus@jonjua.com; Website: www.jonjua.com;
 Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
 On behalf of the Board of Directors
 Sd/-
Ms. Vaishali Rani
 Company Secretary and Compliance Officer

Date: November 21, 2024
 Place: Mohali, Punjab

Schedule-I Form A
Public Announcement
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1968
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office (and principal office, if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBI/PA-001/IP-00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rhmehra@btmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: hulehorizonrcpro@gmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI), 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
 Date: 22nd November 2024
 Name: Rohit Ramesh Mehra

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
C.P. (CAA)/193/MB/2024 IN CA(CAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013; AND
 In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder; AND
 In the matter of Scheme of Arrangement between Sterlite Technologies Limited ('Demerged Company') and STL Networks Limited ('Resulting Company') and their respective Shareholders and Creditors ('Scheme')

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India
 ... First Petitioner Company/
 Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India.
 ... Second Petitioner Company/
 Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited ('Demerged Company') and STL Networks Limited ('Resulting Company') and their respective Shareholders and Creditors ('Scheme') presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench ('NCLT'). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (Two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees for the same.

For Sterlite Technologies Limited & For STL Networks Limited
 Sd/-
Amit Deshpande
 Authorised Signatory
 ACS 17551

Date: November 22, 2024
 Place: Pune

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE
RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
 (Investment Manager to Edelweiss Mutual Fund)
 Sd/-
Radhika Gupta
 Managing Director & CEO
 (DIN: 02657595)

Place: Mumbai
 Date: November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
 CIN: U65991MH2007PLC173409
 Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
 Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,
 Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR 4B NETWORKS PRIVATE LIMITED OPERATING IN VARIOUS SECTORS UNDER THE REAL ESTATE SEGMENT LIKE LOAN SERVICE

SITE VISIT AND BROKER SUBSCRIPTION HAVING OPERATION IN INDIA
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate debtor along with PAN / CIN / LLP No.	4B Networks Private Limited PAN No. AABC26271C CIN No - U73100MH2020PTC349457
2. Address of the registered office	4 th Floor, Gayatri Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3. URL of website	Website of the Corporate Debtor is not available.
4. Details of place where majority of fixed assets are located	Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7. Number of employees / workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request be sent to: corp.4bnetworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request be sent to: corp.4bnetworks@gmail.com
10. Last date for receipt of expression of interest	Saturday, 7 December, 2024
11. Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12. Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13. Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15. Last date for submission of resolution plans	Wednesday, 29 January, 2025
16. Process email id to submit Expression of Interest	corp.4bnetworks@gmail.com

Date: 22nd November, 2024
 Place: Mumbai

For 4B Networks Private Limited
 Sd/-
Neha Jain Nemani
 Resolution Professional - 4B Networks Private Limited (Under CIRP)
 Reg. No: IBI/PE-0059/IPA-1/2022-23/50037
 Correspondence Address of the Resolution Professional: Unit # 207, Kshirji, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053.

XNSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070
 Tel. 91 22 612 9000, Website: www.mseil.in Email id: secretarial@msei.in
 CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M (IST) through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose email addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.mseil.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting:	Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting:	Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> (NSDL Website) or contact NSDL, 301, 3rd Floor, Nanam Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051 or call on the toll-free number(s): 1800-21-09911 and 022-4886-7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for individual Members for any technical issues related to login through Depository i.e. NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022-4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited
 Sd/-
Durgesh Kadam
 Head - Legal and Company Secretary
 Membership No. F8496

Place: Mumbai
 Date: November 22, 2024

CHEMCRUX ENTERPRISES LIMITED
 CIN: L01110GJ1996PLC029329

Regd. Off.: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodra-390007
 Email: grishishah@chemcrux.com Ph.: 0265-2984803/2988903
 Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs ('MCA') from time to time ('MCA Circulars') and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champaklal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ("Cut-off date") and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered /updated their e-mail ids are requested to register /update the same with their respective Depository Participant/s or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent/dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cutoff date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7662, COP No.: 6672), Proprietor of M/s. Kashyap Shah & Co., Practising Company Secretaries, Vadodra to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022-4886 7000.

Place: Vadodra
 Date: 21st November, 2024

For CHEMCRUX ENTERPRISES LIMITED
 Sd/-
Dipika Rajpal (Company Secretary)

MUTUALFUNDS
 Saha Hai

uti
 UTI Mutual Fund

Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal
UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*		Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%	₹ per unit			₹
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	₹10.00	43.9435
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)					48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
November 21, 2024
Toll Free No.: 1800 266 1230
www.utimf.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
 Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund)
 E-mail: invest@uti.co.in, [CIN:L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



LTIMindtree Limited
(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693
Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India, Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
E-mail: investor@ltimindtree.com; Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before **February 16, 2025**, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000 Email: mt_helpdesk@linkintime.co.in

For LTIMindtree Limited
Sd/-
Angna Arora
Company Secretary and Compliance Officer
Place: Mumbai
Date: November 22, 2024
ACS-17742

CONTAINER CORPORATION OF INDIA LTD.
TENDER NOTICE (E-Tendering Mode Only)
CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website (www.tenderwizard.com/CCL).

Tender No./ Bid Reference: CON/AREA-ITC/Lockmen/CLMK/2024

Name of Work: E-Tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Raiside and Inventory Management of Double Decker Locks at MMLPKhalawas

Estimated Cost: ₹ 2,63,97,180/- (incl. GST) for entire period of the contract

Period of Contract: Four + One (04 + 01) Years

Cost of Document: ₹ 1,000/- inclusive of all taxes and duties through e-payment

Earnest Money Deposit: ₹ 1,05,600/- (through e-payment only)

Tender processing fee: ₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment

Date and time of Sale (Online): From 20.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:00 hrs.)

Pre-Bid meeting: On 30.11.2024 at 15:00 hrs.

Date of upload of Corrigendum, if any: On or after 04.12.2024

Date and time of Submission of Bid: On 09.12.2024 at 15:00 Hrs.

Date & Time of opening of tender: On 10.12.2024 at 15:30 Hrs.

Place of Pre-Bid Meeting, Opening of Bids & Communication Address: Office of the Senior General Manager/C & O/Area-2 2nd Floor, NSIC Business Park, New MDOP Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi- 110020

*Exemption for MSE: CONCOR reserves the right to reject any or all the tenders without assigning any reasons therefor. For complete details login to www.tenderwizard.com/CCL. Sr. General Manager/C&O/Area-1

"IMPORTANT"

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Schedule-I Form A Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1968
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBB/IPA-001/PP-P0079/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rchitme@bolmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohit@horizoncorp@gmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://lbbi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 22nd November 2024
Name: Rohit Ramesh Mehra

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032
E-Mail ID: contactus@jonjua.com; Website: www.jonjua.com;
Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
On behalf of the Board of Directors
Sd/-
Ms. Vaishali Rani
Company Secretary and Compliance Officer

Date: November 21, 2024
Place: Mohali, Punjab

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place: Mumbai
Date: November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878, Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
4B NETWORKS PRIVATE LIMITED
OPERATING IN VARIOUS SERVICES UNDER THE REAL ESTATE SEGMENT LIKE LOAN SERVICE,
SITE VISIT AND BROKER REGISTRATION HAVING OPERATION IN INDIA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	4B Networks Private Limited PAN No. AABCZ6271C CIN No. - U73100MH2020PTC349457
2. Address of the registered office	4 th Floor, Gayatri Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3. URL of website	Website of the Corporate Debtor is not available.
4. Details of place where majority of fixed assets are located	Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7. Number of employees / workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
10. Last date for receipt of expression of interest	Saturday, 7 December, 2024
11. Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12. Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13. Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15. Last date for submission of resolution plans	Wednesday, 29 January, 2025
16. Process email id to submit Expression of Interest	cirp.4bnetworks@gmail.com

Date: 22nd November, 2024
Place: Mumbai

For 4B Networks Private Limited
Sd/-
Neha Jain Nemani
Resolution Professional - 4B Networks Private Limited (Under CIRP)
Reg. No: IBB/IRPE-0069/IPA-1/2022-23/50037
Correspondence Address of the Resolution Professional: Unit # 207, Kshatrij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053.

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
C.P. (CAA)/193/MB/2024 IN CA(CAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013;
AND
In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder;
AND
In the matter of Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme)

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India ... First Petitioner Company/ Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India. ... Second Petitioner Company/ Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme) presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench (NCLT). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (Two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees to the same.

For Sterlite Technologies Limited & For STL Networks Limited
Sd/-
Amit Deshpande
Authorised Signatory
(ACS 17551)

Date: November 22, 2024
Place: Pune

XMSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamant Junction, L.B.S Road, Kuria (West), Mumbai - 400070
Tel. 91 22 612 9000, Website: www.xmse.in/ Email id: secretarial@mse.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamant Junction, L.B.S Road, Kuria (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose e-mail addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.xmse.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting:	Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting	Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> or contact NSDL, 301, 3rd Floor, Nanam Chambers, 6 Block, Plot No. C-32, Bandra Kuria Complex, Bandra East, Mumbai - 400051 or call on the toll-free number(s): 1800-21-09911 and 022-4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e., NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022 - 4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited
Sd/-
Durgesh Kadam
Head - Legal and Company Secretary
Membership No. F8496

Place: Mumbai
Date: November 22, 2024

CHEMCRUX ENTERPRISES LIMITED
CIN: L01110GJ1996PLC029329
Regd. Off: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodara-390007
Email: girishshah@chemcrux.com Ph.: 0265-2984803/2988903
Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs ('MCA') from time to time ('MCA Circulars') and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champaklal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as a Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ("Cut-off date") and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered /updated their e-mail ids are requested to register /update the same with their respective Depository Participant/s or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent/dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cutoff date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7662, COP No.: 6672), Proprietor of Ms. Kashyap Shah & Co., Practising Company Secretaries, Vadodara to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022 - 4886 7000.

For CHEMCRUX ENTERPRISES LIMITED
Sd/-
Dipika Rajpal (Company Secretary)

Place: Vadodara
Date: 21st November, 2024

MUTUALFUNDS
Sahi Hai

uti
UTI Mutual Fund
Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*	Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%		₹	₹
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	₹10.00	43.9435
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)				48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
November 21, 2024
Toll Free No.: 1800 266 1230
www.utimf.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra [E], Mumbai - 400051.
Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager) for UTI Mutual Fund.
E-mail: invest@uti.co.in, [CIN:L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



LTIMindtree Limited

(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693

Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India, Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
E-mail: investor@ltimindtree.com Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before **February 16, 2025**, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000 Email: mt.helpdesk@linkintime.co.in

For LTIMindtree Limited

Sd/-

Angna Arora

Company Secretary

and Compliance Officer

ACS-17742

Place: Mumbai
Date: November 22, 2024

IN THE NATIONAL COMPANY LAW TRIBUNAL,

MUMBAI BENCH

C.P. (CAA)/193/MB/2024 IN CA(CAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder;

AND

In the matter of Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme)

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India ... First Petitioner Company/
CIN: L31300PN2000PLC202408 Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India. ... Second Petitioner Company/
CIN: U72900PN2021PLC199875 Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme) presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench (NCLT). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (Two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees for the same.

For Sterlite Technologies Limited & For STL Networks Limited

Amit Deshpande

Authorised Signatory

(ACS 17551)

Date: November 22, 2024

Place: Pune

XNSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070
Tel. 91 22 6112 9000, Website: www.xnse.in Email id: secretariat@xnse.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M (IST) through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose email addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.xnse.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting: Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting: Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM. Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> (NSDL Website) or contact NSDL, 301, 3rd Floor, Naman Chambers, G Block, Plot No. C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051 or call on the toll-free number(s): 1800-21-09911 and 022-4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e. NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022-4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited

Sd/-

Durgesh Kadam

Head - Legal and Company Secretary

Membership No. F8496

Place: Mumbai

Date: November 22, 2024

CONTAINER CORPORATION OF INDIA LTD.
2nd Floor, NSIC Business Park, New MIDCP Building, Okhla Industrial Estate, New Delhi - 110024

TENDER NOTICE (E-Tendering Mode Only)

CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website www.tenderwizard.com/CCL.

Tender No./Bid Reference: CON/AREA-IT/CL/lockmen/CM/LK/2024

Name of Work: E-Tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Ratside and Inventory Management of Double Decker Locks at MMLP/Khatwas

Estimated Cost: ₹ 2,53,57,180/- (incl. GST) for entire period of the contract

Period of Contract: Four + One (04 + 01) Years

Cost of Document: ₹ 1,000/- inclusive of all taxes and duties through e-payment

Earnest Money Deposit: ₹ 1,05,500/- (through e-payment only)

Tender processing fee: ₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment

Date and time of Sale (Online): From 22.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:00 hrs.)

Pre-Bid meeting: On 30.11.2024 at 15:00 hrs.

Date of uploading of Corrigendum: If any 1. On or after 04.12.2024

Date and time of Submission of Bid: On 09.12.2024 at 15:00 hrs.

Date & Time of opening of tender: On 10.12.2024 at 15:30 hrs.

Office of the Senior General Manager(C&O/Area-I)
2nd Floor, NSIC Business Park, New MIDCP Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi- 110020

***Exemption for MSE:** CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details login to www.tenderwizard.com/CCL. Sr. General Manager(C&O/Area-I)

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032
E-Mail ID: contactus@jonjua.com; www.jonjua.com
Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
On behalf of the Board of Directors
Sd/-
Ms. Vaishali Rani
Company Secretary and Compliance Officer

Date: November 21, 2024
Place: Mohali, Punjab

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund- Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund- Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

** or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place : Mumbai
Date : November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,
Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Schedule-I Form A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1986
3. Authority under which corporate debtor is incorporated / registered	RCC - Mumbai
4. Corporate Identification No. / Limited Liability Identification No. of corporate debtor	U55101MH1986PTC014157
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBB/MPA-01/IF-P00759/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohitr@oberoi.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohithorizoncorp@gmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, sanctioned by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7 th Floor, Mayur Bhawan, Shankar Building, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Place: Mumbai Date: 22nd November 2024 Name: Rohit Ramesh Mehra

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR 4B NETWORKS PRIVATE LIMITED OPERATING IN VARIOUS SERVICES UNDER THE REAL ESTATE SEGMENT LIKE LOAN SERVICE, SITE VISIT AND BROKER SUBSCRIPTION HAVING OPERATION IN INDIA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	4B Networks Private Limited PAN No. AABC26271C CIN No - U73100MH2020PTC349457
2. Address of the registered office	4 th Floor, Gayatri Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3. URL of website	Website of the Corporate Debtor is not available.
4. Details of place where majority of fixed assets are located	Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7. Number of employees / workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
10. Last date for receipt of expression of interest	Saturday, 7 December, 2024
11. Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12. Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13. Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15. Last date for submission of resolution plans	Wednesday, 29 January, 2025
16. Process email id to submit Expression of Interest	cirp.4bnetworks@gmail.com

Date: 22nd November, 2024
Place: Mumbai

Sd/-
Neha Jain Nemani
For 4B Networks Private Limited

For KDR Insolvency Professionals Private Limited
Resolution Professional - 4B Networks Private Limited (Under CIRP)
Reg. No: IBB/PE-0059/PA-1/2022-23/5003P
Correspondence Address of the Resolution Professional: Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053.

CHEMCRUX ENTERPRISES LIMITED
CIN: L01110GJ1996PLC029329
Regd. Off.: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodara-390007
Email: qirishshah@chemcrux.com Ph.: 0265-2984803/2988903
Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs (MCA) from time to time (MCA Circulars) and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayan Kumar Champaklal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as a Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ("Cut-off date") and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered /updated their e-mail ids are requested to register /update the same with their respective Depository Participant(s) or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent /dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cutoff date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the notice on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7662, COP No.: 6672), Proprietor of M/s. Kashyap Shah & Co., Practising Company Secretaries, Vadodara to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mahre on toll free no.: 022-4886 7000.

Place : Vadodara
Date : 21st November, 2024

For CHEMCRUX ENTERPRISES LIMITED
Sd/-
Dipika Rajpal (Company Secretary)

MUTUALFUNDS
Sahi Hai

uti
UTI Mutual Fund

Hag, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*	Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%			₹
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	₹ 10.00
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)				₹ 48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
November 21, 2024
Toll Free No.: 1800 266 1230
www.utiif.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in, (CIN:L65991MH2002PLC137867).

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



LTIMindtree Limited

(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693

Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India, Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
E-mail: investor@ltimindtree.com; Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before February 16, 2025, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000. Email: mt_helpdesk@linkintime.co.in

For LTIMindtree Limited
Sd/-
Angna Arora
Company Secretary
and Compliance Officer
Place: Mumbai
Date: November 22, 2024
ACS-17742

TENDER NOTICE (E-Tendering Mode Only)	
CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website (www.tenderwizard.com/CCL).	
Tender No./ Bid Reference	CON/AREA-ITC/Lockmen/CLMK/2024
Name of Work	E-Tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Raiside and Inventory Management of Double Decker Locks at MMLPKhalawas
Estimated Cost	₹ 2,63,97,180/- (incl. GST) for entire period of the contract
Period of Contract	Four + One (04 + 01) Years
Cost of Document*	₹ 1,000/- inclusive of all taxes and duties through e-payment
Earnest Money Deposit*	₹ 1,05,600/- (through e-payment only)
Tender processing fee	₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment
Date and time of Sale (Online)	From 20.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:00 hrs.)
Pre-Bid meeting	On 30.11.2024 at 15:00 hrs.
Date of upload of Corrigendum, if any	On or after 04.12.2024
Date and time of Submission of Bid	On 09.12.2024 at 15:00 Hrs.
Date & Time of opening of tender	On 10.12.2024 at 15:30 Hrs.
Place of Pre-Bid Meeting, Opening of Bids & Communication Address	Office of the Senior General Manager/C & O/Area-2 2nd Floor, NSIC Business Park, New MDDB Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi- 110020
*Exemption for MSE: CONCOR reserves the right to reject any or all the tenders without assigning any reasons therefor. For complete details login to www.tenderwizard.com/CCL. Sr. General Manager/C&O/Area-1	



JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;

Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032

E-Mail ID: contactus@jonjua.com; Website: www.jonjua.com;

Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
On behalf of the Board of Directors
Sd/-
Ms. Vaishali Rani
Company Secretary and Compliance Officer

Date: November 21, 2024
Place: Mohali, Punjab



EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place: Mumbai
Date: November 21, 2024

For more information please contact:

Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409

Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.

Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,

Website: www.edelweissmf.com

**MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS,
READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Schedule-I Form A Public Announcement	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1968
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBBI/IPA-001/IP-P00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rshimra@bolmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohit@horizoncorp@gmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 22nd November 2024
Name: Rohit Ramesh Mehra

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
C.P. (CAA)/193/MB/2024 IN CA(CAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013;
AND
In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder;
AND
In the matter of Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme)

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India ... First Petitioner Company/
CIN: L31300PN2000PLC202408 ... Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India. ... Second Petitioner Company/
CIN: U72900PN2021PLC199875 ... Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme) presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench (NCLT). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (Two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees to the same.

For Sterlite Technologies Limited & For STL Networks Limited
Amit Deshpande
Authorised Signatory
(ACS 17551)

Date: November 22, 2024
Place: Pune

XMSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED
Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamant Junction, L.B.S Road, Kuria (West), Mumbai - 400070
Tel. 91 22 612 9000, Website: www.xmse.in/ Email id: secretarial@mse.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamant Junction, L.B.S Road, Kuria (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose e-mail addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.xmse.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting: Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting: Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> or contact NSDL, 301, 3rd Floor, Nanam Chambers, 6 Block, Plot No. C-32, Bandra Kuria Complex, Bandra East, Mumbai - 400051 or call on the toll-free number(s): 1800-21-09911 and 022-4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for individual Members for any technical issues related to login through Depository i.e., NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022 - 4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited
Sd/-
Durgesh Kadam
Head - Legal and Company Secretary
Membership No. F8496
Place: Mumbai
Date: November 22, 2024

CHEMCRUX ENTERPRISES LIMITED
CIN: L01110GJ1996PLC029329
Regd. Off: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodara-390007
Email: girishshah@chemcrux.com Ph.: 0265-2984803/2988903
Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs ('MCA') from time to time ('MCA Circulars') and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champaklal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as a Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ("Cut-off date") and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered /updated their e-mail ids are requested to register /update the same with their respective Depository Participant/s or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent/dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cut-off date) and a person who is not a member as on cut-off date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7662, COP No.: 6672), Proprietor of Ms. Kashyap Shah & Co., Practising Company Secretaries, Vadodara to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022 - 4886 7000.

For CHEMCRUX ENTERPRISES LIMITED
Sd/-
Dipika Rajpal (Company Secretary)
Place: Vadodara
Date: 21st November, 2024



Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*	Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%			₹
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	₹10.00
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)				48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
November 21, 2024
Toll Free No.: 1800 266 1230
www.utimf.com

Registered Office: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra [E], Mumbai - 400051.
Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager) to UTI Mutual Fund.
E-mail: invest@uti.co.in, [CIN:L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



LTIMindtree Limited
(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693
Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India, Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
E-mail: investor@ltimindtree.com; Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before **February 16, 2025**, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000 Email: mt_helpdesk@linkintime.co.in

For LTIMindtree Limited
Sd/-
Angna Arora
Company Secretary
and Compliance Officer
Place: Mumbai
Date: November 22, 2024
ACS-17742

CONTAINER CORPORATION OF INDIA LTD.
TENDER NOTICE (E-Tendering Mode Only)

CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website (www.tenderwizard.com/CCL).

Tender No./ Bid Reference	CON/AREA-ITC/Lockmen/CLMK/2024
Name of Work	E-Tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Raiside and Inventory Management of Double Decker Locks at MMLPKhalawas
Estimated Cost	₹ 2,63,97,180/- (incl. GST) for entire period of the contract
Period of Contract	Four + One (04 + 01) Years
Cost of Document*	₹ 1,000/- inclusive of all taxes and duties through e-payment
Earnest Money Deposit*	₹ 1,05,600/- (through e-payment only)
Tender processing fee	₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment
Date and time of Sale (Online)	From 20.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:00 hrs.)
Pre-Bid meeting	On 30.11.2024 at 15:00 hrs.
Date of upload of Corrigendum, if any	On or after 04.12.2024
Date and time of Submission of Bid	On 09.12.2024 at 15:00 Hrs.
Date & Time of opening of tender	On 10.12.2024 at 15:30 Hrs.
Place of Pre-Bid Meeting, Opening of Bids & Communication Address	Office of the Senior General Manager/C & O/Area-2 2nd Floor, NSIC Business Park, New MDDB Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi- 110020

*Exemption for MSE. CONCOR reserves the right to reject any or all the tenders without assigning any reasons therefor. For complete details login to www.tenderwizard.com/CCL. Sr. General Manager/C&O/Area-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032
E-Mail ID: contactus@jonjua.com; Website: www.jonjua.com;
Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
On behalf of the Board of Directors
Sd/-
Ms. Vaishali Rani
Company Secretary and Compliance Officer

Date: November 21, 2024
Place: Mohali, Punjab

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place: Mumbai
Date: November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878, Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Schedule-I Form A Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1968
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional, as registered with the Board	Name: Rohit Ramesh Mehra Registration No.: IBBI/IPA-001/IP-P00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohitmehra@bolmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rohit@horizoncorp@gmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 22nd November 2024
Name: Rohit Ramesh Mehra

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
C.P. (CAA)/193/MB/2024 IN CA(CAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013;
AND
In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder;
AND
In the matter of Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme)

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India ... First Petitioner Company/ Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India. ... Second Petitioner Company/ Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme) presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench (NCLT). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (Two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees to the same.

For Sterlite Technologies Limited & For STL Networks Limited
Amit Deshpande
Authorised Signatory
(ACS 17551)

Date: November 22, 2024
Place: Pune

CHEMCRUX ENTERPRISES LIMITED
CIN: L01110GJ1996PLC029329
Regd. Off: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodara-390007
Email: girishshah@chemcrux.com Ph: 0265-2984803/2988903
Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs (MCA) from time to time (MCA Circulars) and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champaklal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as a Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ('Cut-off date') and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered /updated their e-mail ids are requested to register /update the same with their respective Depository Participant/s or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent/dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cutoff date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7662, COP No.: 6672), Proprietor of Ms. Kashyap Shah & Co., Practising Company Secretaries, Vadodara to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022 - 4886 7000.

For CHEMCRUX ENTERPRISES LIMITED
Sd/-
Dipika Rajpal (Company Secretary)

Place: Vadodara
Date: 21st November, 2024

MUTUALFUNDS
Sahi Hai

uti
UTI Mutual Fund
Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*	Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%		₹	₹
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	₹10.00
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)				48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
November 21, 2024
Toll Free No.: 1800 266 1230
www.utimf.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra [E], Mumbai - 400051.
Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund)
E-mail: invest@uti.co.in, [CIN:L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

XNSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamant Junction, L.B.S Road, Kurla (West), Mumbai - 400070
Tel. 91 22 612 9000, Website: www.xnse.in Email id: secretarial@xnse.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamant Junction, L.B.S Road, Kurla (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose e-mail addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.xnse.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting:	Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting	Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> or contact NSDL, 301, 3rd Floor, Nanam Chambers, 6 Block, Plot No. C-32, Bandra Kurla Complex, Bandra East, Mumbai - 400051 or call on the toll-free number(s): 1800-21-09911 and 022 - 4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e., NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022 - 4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited
Sd/-
Durgesh Kadam
Head - Legal and Company Secretary
Membership No. F8496

Place: Mumbai
Date: November 22, 2024



LTIMindtree Limited

(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693

Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India. Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
E-mail: investor@ltimindtree.com Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before **February 16, 2025**, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000. Email: mt.helpdesk@linkintime.co.in.

For LTIMindtree Limited
Sd/-
Angna Arora
Company Secretary
and Compliance Officer
ACS-17742

Place: Mumbai
Date: November 22, 2024

CONTAINER CORPORATION OF INDIA LTD.
TENDER NOTICE (E-Tendering Mode Only)
CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website (www.tenderwizard.com/CCL).

Tender No./Bid Reference: CON/AREA-1/TC/Lockmen/CM/K/2024

Name of Work: E-tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Railside and Inventory Management of Double Decker Locks at MMLPKhustawas

Estimated Cost: ₹ 2,63,97,180/- (incl. GST) for entire period of the contract

Period of Contract: Four + One (04 + 01) Years

Cost of Document*: ₹ 1,000/- inclusive of all taxes and duties through e-payment

Earnest Money Deposit*: ₹ 1,05,800/- (through e-payment only)

Tender processing fee: ₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment

Date and time of Sale (Online): From 22.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:00 hrs.)

Pre-Bid meeting: On 30.11.2024 at 15:30 hrs.

Date of uploading of Corrigendum, if any: On or after 04.12.2024

Date and time of Submission of Bid: On 09.12.2024 at 15:00 Hrs.

Date & Time of opening of tender: On 10.12.2024 at 15:30 Hrs.

Place of Pre-Bid Meeting, Opening of Bids & Communication Address: Office of the Senior General Manager/C & O/Area-1, 2nd Floor, NSIC Business Park, New MDPP Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi - 110020

*Exemption for MSE, CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details login to www.tenderwizard.com/CCL. Sr. General Manager/C&O/Area-1

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032
E-Mail ID: contactus@jonjua.com; Website: www.jonjua.com;
Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
On behalf of the Board of Directors
Sd/-
Ms. Vaishali Rani
Company Secretary and Compliance Officer

Date: November 21, 2024
Place: Mohali, Punjab

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Schedule-I Form A Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1968
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office (and principal office if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBB/19A-001/IP-00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rphmehra@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: hotelhorizonrcpro@gmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://bbi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI), 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 22nd November 2024
Name: Rohit Ramesh Mehra

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place: Mumbai
Date: November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,
Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
4B NETWORKS PRIVATE LIMITED
OPERATING IN VARIOUS SECTORS UNDER THE REAL ESTATE SEGMENT LIKE LOAN SERVICE

SITE VISIT AND BROKER SUBSCRIPTION HAVING OPERATION IN INDIA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN / CIN / LLP No.	4B Networks Private Limited PAN No. AABC26271C CIN No - U73100MH2020PTC349457
2. Address of the registered office	4 th Floor, Gayatri Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3. URL of website	Website of the Corporate Debtor is not available.
4. Details of place where majority of fixed assets are located	Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7. Number of employees / workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request be sent to: corp.4bnetworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request be sent to: corp.4bnetworks@gmail.com
10. Last date for receipt of expression of interest	Saturday, 7 December, 2024
11. Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12. Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13. Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15. Last date for submission of resolution plans	Wednesday, 29 January, 2025
16. Process email id to submit Expression of Interest	corp.4bnetworks@gmail.com

Date: 22nd November, 2024
Place: Mumbai

For 4B Networks Private Limited
Sd/-
Neha Jain Nemani
Resolution Professional - 4B Networks Private Limited (Under CIRP)
Reg. No: IBB/19A-0059/IPA-1/2022-23/50037
Correspondence Address of the Resolution Professional: Unit # 207, Kshiti, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053.

MSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070
Tel. 91 22 612 9000, Website: www.mse.in | Email id: secretarial@msei.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M (IST) through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose email addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.msei.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting:	Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting:	Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting.

Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM. Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> (NSDL Website) or contact NSDL, 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051 or call on the toll-free number(s): 1800-21-09911 and 022-4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e. NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022 - 4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited
Sd/-
Durgesh Kadam
Head - Legal and Company Secretary
Membership No. F8496

Place: Mumbai
Date: November 22, 2024

CHEMCRUX ENTERPRISES LIMITED
CIN: L01110GJ1996PLC029329

Regd. Off.: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodara-390007
Email: grishishah@chemcrux.com Ph.: 0265-2984803/2988903
Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs ('MCA') from time to time ('MCA Circulars') and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champaklal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghi (DIN: 10824210) as Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ("Cut-off date") and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered /updated their e-mail ids are requested to register /update the same with their respective Depository Participant/s or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent/dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cutoff date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7662, COP No.: 6672), Proprietor of Ms. Kashyap Shah & Co., Practising Company Secretaries, Vadodara to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022 - 4886 7000.

Place: Vadodara
Date: 21st November, 2024

For CHEMCRUX ENTERPRISES LIMITED
Sd/-
Dipika Rajpal (Company Secretary)

MUTUALFUNDS
Sahaj Hai

uti
UTI Mutual Fund

Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*	Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%			₹
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	₹10.00
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)				48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
November 21, 2024
Toll Free No.: 1800 266 1230
www.utimf.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund)
E-mail: invest@uti.co.in, [CIN:L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



LTIMindtree Limited

(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693

Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India, Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
E-mail: investor@ltimindtree.com Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before February 16, 2025, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000
Email: rnt.helpdesk@linkintime.co.in

For LTIMindtree Limited

Sd/-

Angna Arora

Company Secretary and Compliance Officer

Place: Mumbai

Date: November 22, 2024

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

C.P. (CAA)/193/MB/2024 IN CA(CAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder;

AND

In the matter of Scheme of Arrangement between Sterlite Technologies Limited ("Demerged Company") and STL Networks Limited ("Resulting Company") and their respective Shareholders and Creditors ("Scheme")

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India
CIN: L31300PN2000PLC202408 ... First Petitioner Company/
Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India. ... Second Petitioner Company/
CIN: U72900PN2021PLC199875 Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited ("Demerged Company") and STL Networks Limited ("Resulting Company") and their respective Shareholders and Creditors ("Scheme") presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT"). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (Two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees for the same.

For Sterlite Technologies Limited & For STL Networks Limited

Amit Deshpande

Authorised Signatory

(ACS 17551)

Date: November 22, 2024

Place: Pune

XNSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070
Tel. 91 22 612 9000, Website: www.xnse.in/ Email: secretarial@xnse.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose email addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.xnse.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting: Monday, December 16, 2024 from 9:00 AM (IST)

Conclusion of remote e-voting: Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting.

Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> (NSDL Website) or contact NSDL, 301, 3rd Floor, Naman Chambers, G Block, Plot No. C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051 or call on the toll-free number(s): 1800-21-09911 and 022-4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdsindia.com.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e. NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022-4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdsindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited

Sd/-

Durgesh Kadam

Head - Legal and Company Secretary

Place: Mumbai

Date: November 22, 2024

Membership No. F8496

CONTAINER CORPORATION OF INDIA LTD.	
TENDER NOTICE (E-Tendering Mode Only)	
CONCOR invites Online Open E-tender in single bid system for below mentioned work e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/-* through online from the website www.tenderward.com/CCL	
Tender No./ Bid Reference	CON/AREA-ITC/Lockmen/MLK/2024
Name of Work	E-Tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Raiside and Inventory Management of Double Decker Locks at MML PKWahavus
Estimated Cost	₹ 2,63,97,180/- (incl. GST) for entire period of the contract
Period of Contract	Four + One (04 + 01) Years
Cost of Document*	₹ 1,000/- inclusive of all taxes and duties through e-payment
Earnest Money Deposit*	₹ 1,05,600/- (through e-payment only)
Tender processing fee	₹ 3,540/- inclusive of all taxes and duties (Non-refundable) through e-payment
Date and time of Sale (Online)	From 22.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:00 hrs.)
Pre-Bid meeting	On 30.11.2024 at 15:00 hrs.
Date of uploading of Corrigendum, if any	On or after 04.12.2024
Date and time of Submission of Bid	On 09.12.2024 at 15:00 Hrs.
Date & Time of opening of tender	On 10.12.2024 at 15:30 Hrs.
Place of Pre-Bid Meeting, Opening of Bids & Communication Address	Office of the Senior General Manager/C & O/Area-1 2nd Floor, NSIC Business Park, New MDGP Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi- 110020
*Exemption for MSE: CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details login to www.tenderward.com/CCL . Sr. General Manager/C&O/Area-1	

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032
E-Mail ID: contactus@jonjua.com; Website: www.jonjua.com;
Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
On behalf of the Board of Directors
Sd/-
Ms. Vaishali Rani
Company Secretary and Compliance Officer

Date: November 21, 2024
Place: Mohali, Punjab

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund - Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund - Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place : Mumbai
Date : November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,
Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

CHEMCRUX ENTERPRISES LIMITED

CIN: L01110GJ1996PLC029329
Regd. Off.: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodra-390007
Email: girishshah@chemcrux.com Ph.: 0265-2984803/2988903
Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules') and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs ('MCA') from time to time ('MCA Circulars') and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champaklal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as a Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of payment of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ("Cut-off date") and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered/updated their e-mail ids are requested to register/update the same with their respective Depository Participant(s) or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent/dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cutoff date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F762, COP No.: 6672), Proprietor of M/s. Kashyap Shah & Co., Practising Company Secretaries, Vadodra to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022-4886 7000.

For CHEMCRUX ENTERPRISES LIMITED
Sd/-
Dipika Rajpal (Company Secretary)

Place : Vadodra
Date : 21st November, 2024

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Schedule-I Form A Public Announcement	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1958
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBBI/IPA-0011P-P00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rhmehra@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: hotelhorizoncip@gmail.com
11. Last date for submission of claims	3 rd December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 22nd November 2024
Name: Rohit Ramesh Mehra

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR 4B NETWORKS PRIVATE LIMITED OPERATING IN VARIOUS SECTORS UNDER THE REAL ESTATE SEGMENT LIKE LOAN SERVICE. SITE VISIT AND BROKER SUBSCRIPTION HAVING OPERATION IN INDIA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	4B Networks Private Limited PAN No. AABCZ6271C CIN No. - U73100MH2020PTC349457
2. Address of the registered office	4 th Floor, Gayatri Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3. URL of website	Website of the Corporate Debtor is not available.
4. Details of place where majority of fixed assets are located	Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7. Number of employees / workmen	No employees at present
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request be sent to: cirp.4bnetworks@gmail.com
10. Last date for receipt of expression of interest	Saturday, 7 December, 2024
11. Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12. Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13. Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15. Last date for submission of resolution plans	Wednesday, 29 January, 2025
16. Process email id to submit Expression of Interest	cirp.4bnetworks@gmail.com

Date: 22nd November, 2024
Place: Mumbai

Sd/-
For 4B Networks Private Limited
Neha Jain Nemani
Resolution Professional - 4B Networks Private Limited (Under CIRP)
Reg. No: IBBI/IPE-0059/IPA-1/2022-23/50037
Correspondence Address of the Resolution Professional: Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053.

UTI Mutual Fund

Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*		Record Date	Face Value (per unit)	NAV as on
	%	₹ per unit			November 19, 2024 (per unit)
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	₹10.00	43.9435
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)					48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

Mumbai
November 21, 2024
Toll Free No.: 1800 266 1230
www.utimf.com

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund)
E-mail: invest@uti.co.in, [CIN:L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information,



LTIMindtree Limited

(Formerly Larsen & Toubro Infotech Limited)

CIN: L72900MH1996PLC104693
Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India, Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997
E-mail: investor@ltimindtree.com Website: www.ltimindtree.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Members are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), the Company is required to transfer the shares in respect of which dividend has not been claimed for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

In terms of the Rules, the Second Interim Dividend declared on January 17, 2018 for the financial year 2017-18 by erstwhile Mindtree Limited (now merged with LTIMindtree Limited w.e.f. November 14, 2022), which remains unclaimed for a period of seven years, and the shares of the Company (i.e. shares of LTIMindtree Limited allotted in lieu of shareholding in Mindtree Limited) in respect of which dividend has not been claimed for the past seven consecutive years, are due to be credited in favour of IEPF on February 23, 2025.

The Company has communicated individually to the concerned members whose shares are liable to be transferred to IEPF. The Company has also uploaded details of the members whose shares are liable to be transferred to IEPF, under the Investor Section on the website www.ltimindtree.com

The concerned members are requested to claim the Second Interim Dividend declared for financial year 2017-18 and onwards, on or before **February 16, 2025**, in order to avoid their dividend amount/shares being transferred to IEPF.

Members may kindly note that no claim shall lie against the Company in respect of the shares and the unclaimed dividend credited to the account of IEPF. However, members may claim the same by making an application to IEPF as per the procedure outlined in the Rules.

In case members have any query on the above matter, they may contact the Company's Registrar & Transfer Agent, Link Intime India Private Limited, Unit: LTIMindtree Limited, C-101, 247 Park, LBS Marg, Vikhroli (W), Mumbai - 400083, T - 022-49186000 Email: rnt.helpdesk@linkintime.co.in.

For LTIMindtree Limited

Sd/-

Angna Arora

Company Secretary

and Compliance Officer

ACS-17742

Place: Mumbai
Date: November 22, 2024

IN THE NATIONAL COMPANY LAW TRIBUNAL,

MUMBAI BENCH

C.P. (CAA)/193/MB/2024 IN CA(GAA)/24/MB-IV/2024

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder;

AND

In the matter of Scheme of Arrangement between

Sterlite Technologies Limited (Demerged Company) and

STL Networks Limited (Resulting Company) and their respective

Shareholders and Creditors (Scheme)

STERLITE TECHNOLOGIES LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India ... First Petitioner Company/
CIN: L31300PN200PLC202408 Demerged Company

STL NETWORKS LIMITED, a company incorporated under the Companies Act, 2013 having its Registered Office situated at 4th Floor, Godrej Millennium, Koregaon Road 9, STS 12/1, Pune, Maharashtra 411001, India ... Second Petitioner Company/
CIN: U72900PN2021PLC199875 Resulting Company

NOTICE OF HEARING OF COMPANY SCHEME PETITION

A Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement between Sterlite Technologies Limited (Demerged Company) and STL Networks Limited (Resulting Company) and their respective Shareholders and Creditors (Scheme) presented by the Petitioner Companies on 20 August 2024 and was admitted vide order dated 11 October 2024 by the Hon'ble National Company Law Tribunal, Mumbai Bench (NCLT). The said Company Scheme Petition is fixed for hearing before the Hon'ble NCLT on 5 December 2024 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said Company Scheme Petition, he/she/it should send to the undersigned Authorized Representative above mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than 2 (two) days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioner's Authorized Representative to any person requiring the same on payment of the prescribed fees for the same.

For Sterlite Technologies Limited &

For STL Networks Limited

Amit Deshpande

Authorised Signatory

(ACS 17551)

Date: November 22, 2024

Place: Pune

XNSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED

Registered Office: 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070
Tel. 91 22 6112 9000, Website: www.mse.in Email id: secretarial@mse.in
CIN: U65999MH2008PLC185856

NOTICE OF THE 16TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 16th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Thursday, December 19, 2024 at 2:00 P.M. (IST) through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2023-24 is being sent only through electronic mode on Friday, November 22, 2024 to all shareholders of the Company whose email addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at <https://www.mse.in/about-us/financials> and on the website of National Securities Depositories Limited ("NSDL") <https://www.evoting.nsdl.com>.

The Company has provided its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Commencement of remote e-voting	Monday, December 16, 2024 from 9:00 AM (IST)
Conclusion of remote e-voting	Wednesday, December 18, 2024 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://www.evoting.nsdl.com> (NSDL Website) or contact NSDL, 301, 3rd Floor, Narman Chambers, 6 Block, Plot No.- C-32, Bandra Kurla Complex, Bandra East, Mumbai - 400051 or call on the toll-free number(s): 1800-21-09911 and 022 - 4886 7000 or send a request at evoting@nsdl.co.in or helpdesk.evoting@cdslindia.com.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e., NSDL and CDSL:

Login Type	Helpdesk Details
Securities with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 022 - 4886 7000
Securities with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800-21-09911

For Metropolitan Stock Exchange of India Limited

Sd/-

Durgesh Kadam

Head - Legal and Company Secretary

Membership No. F8496

Place: Mumbai

Date: November 22, 2024

CONTAINER CORPORATION OF INDIA LTD.
2nd Floor, NSIC Business Park, New NSIC Building, Okhla Industrial Estate - 110020

TENDER NOTICE (E-Tendering Mode Only)

CONCOR invites Online Open E-tender in single bid system for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website www.tenderwizard.com/CCL.

Tender No./Bid Reference: CON/AREA-1/TC/Lockmen/CMLK/2024

Name of Work: E-Tender cum Reverse auction for Work of Locking/Unlocking of Wagons during Loading & Unloading of Containers at Raikise and Inventory Management of Double Decker Locks at MM.P.Khalawas

Estimated Cost: ₹ 2,63,97,180/- (incl. GST) for entire period of the contract

Period of Contract: Four + One (04 + 01) Years

Cost of Document*: ₹ 1,000/- inclusive of all taxes and duties through e-payment

Earnest Money Deposit*: ₹ 1,65,000/- (through e-payment only)

Tender processing fee: ₹ 3,560/- inclusive of all taxes and duties (Non-refundable) through e-payment

Date and time of Sale (Online): From 22.11.2024 (at 15:30 hrs.) to 07.12.2024 (upto 16:30 hrs.)

Pre-Bid meeting: On 30.11.2024 at 15:00 hrs.

Date of uploading of Corrigendum, if any: On or after 04.12.2024

Date and time of Submission of Bid: On 09.12.2024 at 15:00 Hrs.

Date & Time of opening of tender: On 10.12.2024 at 15:30 Hrs.

Place of Pre-Bid Meeting, Opening of Bids & Communication Address: Office of the Senior General Manager/C & O/Area-1, 2nd Floor, NSIC Business Park, New NSIC Building, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi - 110020

*Exemption for MSE: CONCOR reserves the right to reject any or all the tenders without assigning any reasons therefor. For complete details login to www.tenderwizard.com/CCL. Sr. General Manager/C & O/Area-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Schedule-1 Form A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF HOTEL HORIZON PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	Hotel Horizon Private Limited
2. Date of Incorporation of Corporate Debtor	7 th December 1968
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1968PTC014157
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049 Principal Office: 37, Juhu Beach, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	19 th November 2024
7. Estimated date of closure of insolvency resolution process	18 th May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rohit Ramesh Mehra Registration No.: IBI/IPA-001/IP-P00799/2017-2018/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: rchitme@rajatmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Tower A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra - 400063 Email ID: jshah@corpg@gmail.com
11. Last date for submission of claims	31 st December 2024 (14 days from receipt of copy of NCLT order i.e. 19 th November 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://bbi.gov.in/en/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7 th Floor, Mayur Shawari, Shankar Market, Cornaghat Circus, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hotel Horizon Private Limited on 19th November 2024. The creditors of Hotel Horizon Private Limited, are hereby called upon to submit their claims with proof on or before 31st December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 22nd November 2024
Name: Rohit Ramesh Mehra

JONJUA OVERSEAS LIMITED

Registered Office: 545, Jubilee Walk Sector 70 Mohali, Chandigarh Sector 71, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160071;
Contact Person: Ms. Vaishali Rani, Company Secretary and Compliance Officer; Tel No: +91 9872172032
E-Mail ID: contactus@jonjua.com; **Website:** www.jonjua.com;
Corporate Identity Number: L51909PB1993PLC013057

NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and vide resolution dated November 21, 2024, passed by the Board of Directors of the Company, Notice is hereby given that the Record Date for determining names of shareholders of the Company eligible to apply for the Rights Equity Shares in the Rights Issue shall be Friday, November 29, 2024.

For Jonjua Overseas Limited
On behalf of the Board of Directors
Sd/-
Ms. Vaishali Rani
Company Secretary and Compliance Officer

Date: November 21, 2024
Place: Mohali, Punjab

EDELWEISS MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098

NOTICE

RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

NOTICE is hereby given that Edelweiss Trusteeship Company Limited, Trustee to Edelweiss Mutual Fund, has approved declaration of IDCW Options under the following Schemes of Edelweiss Mutual Fund, as per the details given below:

Name of the Scheme/Plan/Option	Amount of IDCW*	Record Date	NAV per unit as on November 19, 2024	Face Value per unit
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	0.18	Tuesday, November 26, 2024**	₹ 27.22	₹ 10.00
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	0.18		₹ 22.57	
Edelweiss Equity Savings Fund - Direct Plan - Monthly IDCW Option	0.08		₹ 15.8653	
Edelweiss Equity Savings Fund - Regular Plan - Monthly IDCW Option	0.08		₹ 14.1768	
Edelweiss Aggressive Hybrid Fund- Regular Plan - IDCW Option	0.17		₹ 27.61	
Edelweiss Aggressive Hybrid Fund- Direct Plan - IDCW Option	0.17		₹ 33.18	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Schemes will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day.

All Unit holders whose name appears in the Register of Unit holders of the aforementioned IDCW Options of the Schemes as at the close of business hours on the Record Date shall be eligible to receive the IDCW so declared.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place: Mumbai
Date: November 21, 2024

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878,
Website: www.edelweissmf.com

**MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS,
READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
4B NETWORKS PRIVATE LIMITED
OPERATING IN VARIOUS SERVICES UNDER THE REAL ESTATE
SEGMENT LIKE LOAN SERVICE,
SITE VISIT AND BROKER SUBSCRIPTION HAVING OPERATION IN INDIA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	4B Networks Private Limited PAN No. AABC26271C CIN No - U73100MH2020PTC349457
2. Address of the registered office	4 th Floor, Gayatri Plaza, Turner Road, Bandra (W) Mumbai Mumbai City MH 400050 IN
3. URL of website	Website of the Corporate Debtor is not available.
4. Details of place where majority of fixed assets are located	Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity: Not applicable Total Receipts: Rs. 17.81 crores (from sale of services) (As per last audited financials for FY 2021-22)
7. Number of employees / workmen	No employees at present.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request to be sent to: cirp.4bnetworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request to be sent to: cirp.4bnetworks@gmail.com
10. Last date for receipt of expression of interest	Saturday, 7 December, 2024
11. Date of issue of provisional list of prospective resolution applicants	Thursday, 12 December, 2024
12. Last date for submission of objections to provisional list	Tuesday, 17 December, 2024
13. Date of issue of final list of prospective resolution applicants	Friday, 27 December, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 30 December, 2024
15. Last date for submission of resolution plans of interest	Wednesday, 29 January, 2025
16. Process email id to submit Expression of interest	cirp.4bnetworks@gmail.com

Date: 22nd November, 2024
Place: Mumbai
Sd/-
For 4B Networks Private Limited
Nehe Jain Nemani
Resolution Professional - 4B Networks Private Limited (Under CIRP)
Reg. No. IBI/RIPE-0059/IPA-1/2022-23/50037
Correspondence Address of the Resolution Professional: Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053.

CHEMCRUX ENTERPRISES LIMITED
CIN: L01110GJ1996PLC029329
Regd. Off.: 330, TRIVIA Complex, Natubhai Circle, Racecourse, Vadodara-390007
Email: girishshah@chemcrux.com Ph.: 0265-2984803/2988903
Website: www.chemcrux.com

NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Notice is hereby given, in accordance with Section 108 and 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (Rules) and other applicable provisions, if any, Secretarial Standard on General Meetings (SS-2), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) (including any statutory modification or re-enactment thereof for the time being in force), read with the MCA General Circular No. 09/2024 dated 19th September 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs (MCA) from time to time (MCA Circulars) and the Securities and Exchange Board of India in this regards and pursuant to other applicable laws and regulations the following resolutions are proposed to be passed by the members of Chemcrux Enterprises Limited (the Company) by way of Postal Ballot only through remote e-voting:

- To consider appointment of Mr. Nayankumar Champakal Shah (DIN: 10824202) as Non-Executive Independent Director - Special Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as a Director (Non-Independent) - Ordinary Resolution
- To consider appointment of Mr. Vipul Pramodchandra Sanghvi (DIN: 10824210) as Whole Time Director designated as Executive Director and approval of remuneration - Special Resolution

In compliance with the provisions of the Act and Listing Regulations, read with MCA Circulars, the Company has completed electronic dispatch of Postal Ballot Notice along with explanatory statement thereto as required under the provisions of Section 102 of the Act on 21st November 2024 by email to all its shareholders holding shares as on Friday, 15th November 2024 ("Cut-off date") and whose email id is registered with the Company/ Depositories/ Depository Participants to transact the businesses as set out in the Notice dated 11th November 2024. Members who have not registered/updated their e-mail ids are requested to register/update the same with their respective Depository Participant(s) or their respective depositories for receiving future communication(s) in electronic form.

The Postal Ballot Notice is available on Company's website at www.chemcrux.com, website of BSE Limited at www.bseindia.com and on website of National Securities Depository Limited (NSDL), the agency for providing remote e-voting services, at www.evoting.nsdl.com. No physical copy of Notice has been sent to Members and the communication of assent/dissent of Members will take place only through remote e-voting. Voting rights of the Members has been reckoned as on Friday, 15th November 2024 (cut-off date) and a person who is not a member as on cutoff date shall treat this notice for information purpose only.

All the members are informed that:

- The businesses set forth in the notice of Postal Ballot shall be transacted only through electronic means.
- The remote e-voting shall commence on Friday, 22nd November 2024 at 9:00 a.m. (IST).
- The remote e-voting shall end on Saturday, 21st December 2024 at 05:00 p.m. (IST). The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, a member shall not be allowed to change it subsequently.
- The cutoff date is Friday, 15th November 2024 for determining the eligibility to vote by electronic means. The Company has appointed Mr. Kashyap Shah (Membership No.: F7682, COP No.: 6672), Proprietor of M/s. Kashyap Shah & Co., Practising Company Secretaries, Vadodara to act as Scrutinizer for conducting Postal Ballot through remote e-voting in fair and transparent manner.

The result of Postal Ballot will be announced within two (2) working days of conclusion of remote e-voting and will be displayed on the Company's website at www.chemcrux.com, on website BSE Limited at www.bseindia.com and on website of NSDL at www.evoting.nsdl.com. For e-voting instructions, members may go through the instructions given in Notice and in case of any queries or grievances, members may refer the FAQs for shareholders and e-voting user manual for shareholders, available at the downloads section of www.evoting.nsdl.com or members may send request at evoting@nsdl.com or members may contact Ms. Pallavi Mhatre on toll free no.: 022 - 4886 7000.

For CHEMCRUX ENTERPRISES LIMITED
Sd/-
Dipika Rajpal (Company Secretary)

Place: Vadodara
Date: 21st November, 2024

MUTUALFUNDS
Sahi Hai

uti
UTI Mutual Fund
Hag, ek behtar zindagi ka.

**Notice For Declaration Of
Income Distribution Cum Capital Withdrawal**

UTI Aggressive Hybrid Fund (Erstwhile UTI Hybrid Equity Fund)

Name of the Plan	Quantum of IDCW (Gross Distributable Amt.)*	Record Date	Face Value (per unit)	NAV as on November 19, 2024 (per unit)
	%			₹
UTI Aggressive Hybrid Fund Regular Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)	9.00%	0.9000	Tuesday November 26, 2024	43.9435
UTI Aggressive Hybrid Fund Direct Plan - Payout of Income Distribution cum Capital Withdrawal option (IDCW)				48.6026

*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal

